

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BIMLA MARU FASHIONS PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	Bimla Maru Fashions Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	29/01/1999
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	RoC-Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U51311DL1999PTC098137
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	1 st Floor, F-20, East of Kailash New Delhi - 110024
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	16.2.2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	23.09.2019. The certified copy of orders received by the Liquidator on 24.09.2019
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Satish Kumar Mathur Flat No-803A, Plot No-27, New Jyoti CGHS, Sector-4, Dawarka, New Delhi-110078. Email-Id-mathursk1255@gmail.com Web: www.bimlamaru.in Reg. No. IBBI/IPA-002/IP-N00132/2017-18/10348. Address for correspondence: C/o ARK Resolution Professionals Pvt. Ltd C-60, 3rd Floor, C Block, Community Center, Janak Puri, New Delhi-110058 Ph: +91 11 25524986/34986 Mail ID: liq.bmfpl@gmail.com
9.	LAST DATE FOR SUBMISSION OF CLAIMS	24.10.2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi bench III has ordered the commencement of liquidation of the Bimla Maru Fashions Private Limited on 23.09.2019. The certified copy of order received by the Liquidator on 24.09.2019.

The stakeholders of Bimla Maru Fashions Private Limited are hereby called upon to submit a proof of their claims or update their claims submitted during the Corporate Insolvency Resolution Process as on the Liquidation date on or before 24.10.2019, to the liquidator at the address mentioned against item 8.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: - 25th September, 2019

Place: - New Delhi



Satish Kumar Mathur
(Liquidator)